

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

**CA 85/2017
IN
CP(CAA)No.2/Chd/Pb/2017**

In the matter of:
Sections 230-232 of the Companies Act, 2013

AND

In the matter of:
A composite Scheme of Arrangement and Amalgamation between:

Fortis Healthcare Limited	AND	...Demerged Company
SRL Limited	AND	...Amalgamating Company
Fortis Malar Hospital Limited		...Resulting/Amalgamated Company

Present: Mr.Gyanendra Kumar, Advocate for the applicant-companies.
Mr.Manish Jain,,Mr.Jasdev Singh Mehndiratta and Ms.Divya Sharma, Advocates for Intervener.

Learned counsel for both the parties submit that the matter has now been fixed by the Hon'ble Supreme Court for 23.10.2017. The hearing in this case, is therefore, adjourned to 06.11.2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

October 10, 2017
subbu